

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO. 119/2025**

**IN THE MATTER OF:**

MURSLEEN

.... APPLICANT

VS

STATE OF U.P. & ORS.

.... RESPONDENTS

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**FILED THROUGH**

*Ankit Verma*

**(ANKIT VERMA)**

**STANDING COUNSEL STATE OF UP**

**A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013**

**MOB :- 09990804440**

**Email-ankit.scngtup@gmail.com**

Dated: - 06.05.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO. 119/2025**



**IN THE MATTER OF:**

MURSLEEN

.... APPLICANT

STATE OF U.P. & ORS.

.... RESPONDENTS

**AFFIDAVIT OF DISTRICT MAGISTRATE SAHARANPUR IN  
COMPLIANCE OF ORDER DATED 24.03.2025 PASSED BY  
THIS HON'BLE TRIBUNAL**

The Respondent No. 4 herein states as under:

**MOST RESPECTFULLY SHOWETH:**

I, Manish Bansal aged about 35 years, S/o Ram Avtar Bansal, presently posted as District Magistrate - Saharanpur, the deponent, do hereby solemnly state and affirm as under:-

That I am the above-mentioned authorized officer of answering Respondent No. 4 and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

*Manish*



2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.
3. That the Deponent is posted as District Magistrate- Saharanpur, since 26.06.2024 and is swearing this affidavit in his official capacity.
4. That this Hon'ble Tribunal vide its order dated 24.03.2025 was pleased to issue the following directions: -

**".....5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.**

**6. Applicant is permitted to serve respondents by dasti, in addition to the usual mode of service.**

**7. In the meanwhile, any action taken in pursuance of the impugned auction notice dated 28.02.2025**



**(Annexure A-16) will be subject to the outcome of the present OA.**

**8. List on 07.05.2025."**

A copy of the order dated 24.03.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

5. That the present response is being filed in respectful compliance of the order dated 24.03.2025 passed by this Hon'ble Tribunal, in this present Original Application.

6. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

a. **Pass an Order quashing and setting aside the Impugned E-Auction Notice dated 28.02.2025 issued by the District Magistrate, Saharanpur;**

**Pass an Order directing the Respondents to conduct a Replenishment study for District Saharanpur by a credible institution in terms of the MOEF Sand Mining Guidelines, 2020;**

c. **Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case."**



*[Handwritten signature]*

7. That in an identical Original Application No. 134 of 2025, titled as Arif Khan & Ors. vs. State of U.P. & Ors., this Hon'ble Tribunal vide its order dated 03.04.2025 was pleased to observe that similar issue (E-Auction Notice dated 28.02.2025 issued by the District Magistrate, Saharanpur have been challenged) is involved in the present Original Application, therefore, it directed the Original Application No. 134 of 2025 be listed along with the instant Original Application.

8. That since both the matters are identical in nature, therefore the deponent craves leave of this Hon'ble Tribunal to file the response on behalf of District Saharanpur and the State Government, in the instant Original Application which may also be treated as a response of the deponent in OA No. 134 of 2025.



9. That at the outset it is pertinent to submit that the aforesaid Original Applications filed by the applicants seeking quashing of the auction notice dated 28.02.2025, is predicated upon baseless, misleading and erroneous assertions. The Original Applications filed by the Applicants is devoid of merit, not maintainable in law, thus liable to be dismissed.

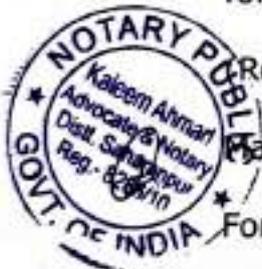
10. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar*, modified the procedure

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for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

11. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the deponent on 02.05.2022 to conduct Replenishment Study for preparation of DSR. A copy of formation of the Sub Divisional Committee is annexed herewith and marked as **Annexure R-2.**

12. That the Sub-Divisional Committee includes the following members: Additional District Magistrate (Revenue/Administration) of Saharanpur, Sub-Divisional Magistrate, DFO (Shivalik Range, Saharanpur) from the Forest Department, Executive Engineer from the Irrigation Department, Executive Engineer from the PWD Department, Regional Officer from the Pollution Control Department, and Mining Officer from the Mining Department, Saharanpur.

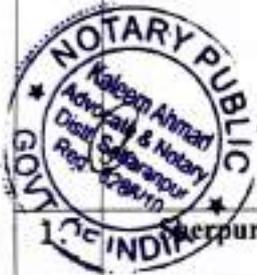


13. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 18.01.2023 to the Special Secretary Geology and Mining and Director, Geology and Mining Department State of UP.

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14. That in the year 2022, a total of twenty two mining areas in District Saharanpur was subjected to Replenishment Study. In year 2023 and 2024 the study was again conducted for all mining areas. The replenishment volumes recorded in the reports for year 2022, 2023 and 2024 vary from each other, the details of which are as follows: -

S. No.	Area Description	Replenishment Study of 2022 (in Cubic Meters) Total Reserve in post monsoon	Replenishment Study of 2023 (in Cubic Meters) Total Reserve in post monsoon	Replenishment Study of 2024 (in Cubic Meters) Total Reserve in post monsoon
1.	Kalpur pelon	296339	401345	459565
2.	Kaluwala Paharipur	489924	789462	960738
3.	Akbarpur bans aht.	734189	1079562	1365910
4.	Arazi Zebri Aht and Masoodpur garh aht.	532136	783256	1013660
5.	Allauddeenpur bans aht.	480573	670337	832252
6.	Mahmoodpur nagli aht.	709508	993570	1258875
7.	Shahpur bans aht.	495837	787742	1058426
8.	Nityananpur aht and Said mohammadpur garh aht.	921464	1271960	1551650
9.	Abutalibpur garh	2201614	2914910	3372175



	aht.			
10.	Nunyari aht-II	745130	1120250	1445100
11.	Aslampur Bartha-II	952019	1472860	1841776
12.	Rasoolpur urf Rasooli	1262495	1893480	2392890

15. That the committee constituted by the Government has examined the District Survey Report (DSR) for twenty two mining areas of District Saharanpur. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.



16. That the for carrying out replenishment study of minor minerals available in District Saharanpur for pre- and post-monsoon season in year 2022 only technical assistance was sought from M/s Green India consulting Pvt. Ltd, Vaishali,

Ghaziabad UP. The Replenishment Study for year 2022 was duly conducted by the Sub Divisional Committee only. A copy of first page of the Replenishment Study for year 2022, 2023 and 2024 conducted and endorsed by the Sub Divisional committee is annexed herewith and marked as the **Annexure R-3(Colly)**

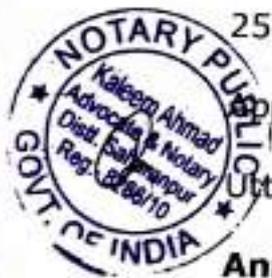
17. That a comprehensive Replenishment Study for District-Saharanpur, for the year 2024 was conducted by the Sub-Divisional Committee, and the report was uploaded on the NIC website ([www.saharanpur.nic.in](http://www.saharanpur.nic.in)). The Replenishment Study Report was submitted by the District Administration Saharanpur to State Environment Impact Assessment Authority, U.P. (SEIAA) on 09.04.2025. A copy of letter dated 09.04.2025 is annexed herewith and marked as



- Annexure R-4**
18. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Saharanpur for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.
19. That to examine the proposals received from Districts regarding modifications or incorporations in the District

Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee comprised of officials from the Revenue Department, Environment/Pollution Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

20. That it is pertinent to mention that this Hon'ble Tribunal in the matter of Daljeet Singh v/s State of Uttar Pradesh (OA No.403/2022) in its order dated 25.01.2023 had categorically observed that ***the Replenishment Study had been conducted prior to the Draft Survey Report for Saharanpur River Bed Mining 2022. The DSR is at draft stage and is yet to be finalised.*** A copy of order dated 25.01.2023 passed by this Hon'ble Tribunal in the Original application 403/2022 titled as Daljeet Singh v/s State of Uttar Pradesh is annexed herewith and marked as **Annexure R-5.**



21. That it is imperative to mention that the mining areas cannot remain unoccupied for prolong period due to inter District stake holding, as it increases the risk of illegal mining activities. Accordingly the E-tender cum E-Auction dated 28.02.2025 for mining of 12 RBM areas in District Saharanpur, was issued by the deponent subsequent to the approval of the District Survey Report (D.S.R.) by State

*[Handwritten signature]*

Environment Impact Assessment Authority (SEIAA) on 24.05.2024.

22. That in the E-Tender-cum-E-Auction Notice dated 28.02.2025, 12 vacant new sand areas were advertised wherein, five Letter of Intent (LOI) has been issued to the Intending Lease holders. A copy of five Letter of Intent issued to the Intending Lease Holders is annexed herewith and marked as **Annexure R-6.**

23. That the issuance of Letter of Intent (LOI) is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until approved mining plan and environment clearance is submitted by him.



24. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed.

Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

25. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

26. That it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

27. That the District Survey Report (DSR) has been duly approved, and pursuant to its implementation, the advertisement dated 28.02.2025 has been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State



*[Handwritten signature]*

Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

28. That the District Survey Report (DSR) 2024 for Saharanpur has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Saharanpur is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.



29. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

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30. That the mineral development is a continuous and dynamic process, the data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023 and 2024, during which replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024.

31. That in District - Saharanpur, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the details of operative leases that have completed the replenishment process is duly recorded and monitored.



32. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Saharanpur was conducted and completed by the State Data Centre (SDC) in the year 2023. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.

33. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Saharanpur

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shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

34. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

*bn*

**DEPONENT**

**VERIFICATION**



Verified at Saharanpur, on 05.05.2025 that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

**IDENTIFIED BY**

**KALEEM AHMAD**  
Advocate  
Reg. No.-10533/01  
Ch.-63, Civil Court, SRE  
Mob.-9359206239

*bn*

**DEPONENT**

5/5/2025  
This affidavit is made before me and I  
to and before me on 05/05/2025  
by the deponent Kaleem Ahmad  
The contents of the affidavit have been  
read out to the deponent who admits  
to the contents of the affidavit.  
Saharanpur  
5/5/2025  
Kaleem Ahmad  
Advocate & Notary

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 119/2025  
(I.A. No.189/2025)

Mursleen

Applicant

Versus

State of Uttar Pradesh &amp; Ors.

Respondent(s)

Date of hearing: 24.03.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Srishti Agnihotri &amp; Mr. D.P. Singh, Advs. for Applicant

**ORDER**

1. In this original application, the Applicant has challenged the e-auction notice dated 28.02.2025, Annexure A-16 (page 317) for auctioning 12 sand blocks in District Saharanpur, Uttar Pradesh. The allegation of the Applicant is that there is no replenishment study done and the District Survey Report (DSR) has been prepared without any replenishment study.
2. Learned Counsel appearing for the Applicant in support of her submission has referred to the e-auction notices dated 31.12.2021 Annexure A-5, dated 13.02.2023 Annexure A-8 and the impugned auction notice and has compared entries relating to the Village, Sherpur Pelo, Kaluwala Pahadipur, Akbarpur Bans Ahatmal, etc. and has submitted that since no replenishment study has been done in all these years, therefore, the area and the minable mineral quantity is the same in all the auction notices. She has further submitted that the DSR for Saharanpur was not prepared after doing the replenishment study, hence SEIAA, UP took up the issue relating to preparation of DSR in various districts of Uttar

Pradesh in its meeting dated 06.03.2025 and taking note of the irregularities the SEIAA, UP has kept all the previously approved DSRs on hold. She has placed reliance upon paragraph 8 of the meeting of SEIAA, UP which is reproduced as under:

"XXX .....XXX.....XXX  
 8. **Acknowledging the critical importance of Replenishment Studies and non-compliance of assurance given by Geology and Mining Department, State Uttar Pradesh and concerned District Authorities, SEIAA/SEAC, after thorough discussions, has decided to keep all previously approved DSRs in abeyance until compliance with this requirement is ensured.**

*Accordingly, it has been decided to issue a formal communication to the Directorate of Geology and Mining, Uttar Pradesh, informing them of the decision regarding putting all DSRs in abeyance until submission of replenishment study for each DSR. Further, SEIAA directs that copies of this communication be sent to the Chief Secretary, Government of Uttar Pradesh; the Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh; the Principal Secretary/Secretary, Department of Geology and Mining, Government of Uttar Pradesh and Director of Geology and Mining for their information and necessary action. It was also decided that suitable instructions shall be sent to the counsel of SEIAA to apprise Hon'ble NGT accordingly."*

3. She has also placed reliance upon the order of the Tribunal dated 19.07.2023 passed in OA No. 284/2023 wherein it has been held that the e-auction should be done in accordance with the Sustainable Sand Mining Guidelines, 2016 as well as Enforcement & Monitoring Guidelines for Sand Mining, 2020 and only where the details of approved DSRs and replenishment study are available. She has also placed reliance upon the order of the Tribunal dated 02.09.2024 passed in OA No. 188/2023 (Annexure A-14 page 305) in support of her submission that only after considering the replenishment study, the DSR can be prepared.

4. She has further submitted that though the DSR for Saharanpur area was prepared in 2022, but before issuing the auction notice, fresh replenishment study is required to be conducted in terms of the rules.

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
6. Applicant is permitted to serve respondents by dasti, in addition to the usual mode of service.
7. In the meanwhile, any action taken in pursuance of the impugned auction notice dated 28.02.2025 (Annexure A-16) will be subject to the outcome of the present OA.
8. List on 07.05.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

March 24, 2025  
Original Application No. 119/2025  
(I.A. No.189/2025)  
dv..

पत्रांक: 1383/ख0अनु0/ई-निविदा-कमेटी/2021

दिनांक 02/05/अप्रैल, 2022

कार्यालय आदेश

जनपद सहारनपुर में अधिकांश खनन क्षेत्र युग्मा नदी में स्थित हैं। सभी उपखनिज के खण्ड एक दूसरे से सटे हैं जिसकी संख्या 16 है, तथा खैरावली रौं, बावशाही बाग रौं, बड़कला रौं, गैसरा रौं, कालूवाला रौं में 06 उपखनिज के क्षेत्र उपलब्ध है। सभी नदियां साथ ही आस पास ही स्थित जिसमें कुल उपखनिज के खनन क्षेत्रों की संख्या 22 है। नदी तल में उपलब्ध 22 खनन क्षेत्रों ग्राम अकरबपुर बांस अहतमाल, आराजी जेवडी अहतमाल व मसूदपुर गढ अहतमाल, शाहजादपुर बांस अहतमाल, अलाउद्दीनपुर बांस अहतमाल, महमूदपुर नगली अहतमाल, शाहपुर बांस अहतमाल, अदुतालिबपुर गढ अहतमाल, नित्यानन्दपुर अहतमाल व सैदमोहम्मदपुर गढ अहतमाल, शेरपुर पेलों, कालूवाला पहाडीपुर नुनियारी अहतमाल खण्ड-द्वितीय, असलमपुर बरथा, रसूलपुर उर्फ रसूली असलमपुर बरथा, नुनियारी अहतमाल खण्ड-प्रथम, फँजाबाद खण्ड-प्रथम व फँजाबाद खण्ड -द्वितीय की पुनः पूर्ति अध्ययन (Replenishment Study) कराये जाने हेतु उपखनिज बालू, बजरी, बोल्टर (मिश्रित अवस्था में), RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश-2016 और एमओईएफएंडसीसी द्वारा प्रकाशित रेत खनन-2020 के लिए प्रवर्तन और निगरानी दिशा निर्देशों के अन्तर्गत उक्त क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) किये जाने के निर्देश प्राप्त हुए हैं।

जनपद-सहारनपुर में नदी तल में उपलब्ध बालू, बजरी, बोल्टर (मिश्रित अवस्था में) RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश -2016 और MoEF&CC द्वारा प्रकाशित Enforcement & Monitoring Guideline For Sand Mining-2020 के निर्देशों के अन्तर्गत क्षेत्रों का पुनः पूर्ति अध्ययन (Replenishment Study) हेतु जिला स्तर पर अपर जिलाधिकारी (वि0/रा0) की अध्यक्षता में प्रभागीय वनाधिकारी अथवा (नामित अधिकारी), लोक निर्माण विभाग व सिंचाई विभाग से संबंधित अधिशासी अभियन्ता एवं क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, खान अधिकारी जनपद सहारनपुर को जनपद में उपलब्ध 22 क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) किये जाने हेतु निम्न समिति का गठन किया जाता है:-

- |  |           |
|--|-----------|
| 1. अपर जिलाधिकारी (वि0/रा0), सहारनपुर                          | (अध्यक्ष) |
| 2. प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, सहारनपुर             | (सदस्य)   |
| 3. अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, सहारनपुर             | (सदस्य)   |
| 4. अधिशासी अभियन्ता, लोक निर्माण विभाग, सहारनपुर               | (सदस्य)   |
| 3. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर | (सदस्य)   |
| 4. खान अधिकारी, सहारनपुर                                       | (सदस्य)   |

उक्त समिति पुनः पूर्ति अध्ययन (Replenishment Study) को अन्तिम रूप प्रदान कर अपनी संस्तुति सहित जिलाधिकारी के सम्मुख प्रस्तुत करेगी।

जिलाधिकारी  
सहारनपुर

पत्रांक व दिनांक:-उपरोक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी (वि0/रा0), सहारनपुर।
2. प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, सहारनपुर।
3. अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, सहारनपुर।
4. अधिशासी अभियन्ता, लोक निर्माण विभाग, सहारनपुर।
5. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर।
6. खान अधिकारी, सहारनपुर।

जिलाधिकारी  
सहारनपुर

POST-MONSOON REPLENISHMENT STUDY REPORT YEAR -  
2022 - (VOLUME-IV)

CHAPTER	7
CONTENT	Annexures •VOLUME-V and •VOLUME-VI

Volume-V and Volume-VI are Annexures of this report and published separately for the ease of searching references and relevant sections.

अपर जिलाधिकारी  
(वि०/रा०), सहारनपुर  
(अध्यक्ष)

प्रभागीय निदेशक,  
सामाजिक वानिकी प्रभाग,  
सहारनपुर  
(सदस्य)

अधिशायी अभियंता,  
सिंचाई निर्माण खण्ड,  
सहारनपुर  
(सदस्य)

अधिशायी अभियंता,  
लोक निर्माण विभाग,  
सहारनपुर  
(सदस्य)

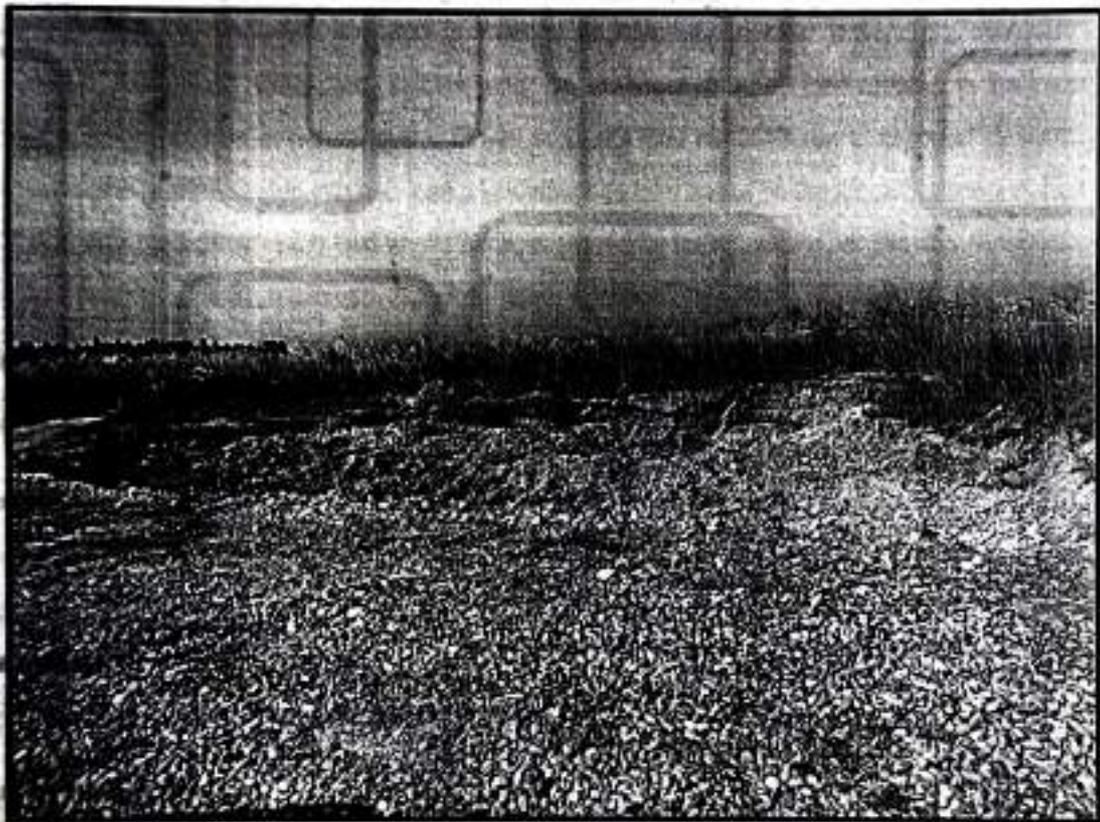
क्षेत्रीय अधिकारी,  
उ० प्र० प्रदूषण नियंत्रण  
बोर्ड, सहारनपुर  
(सदस्य)

खान अधिकारी,  
सहारनपुर  
(सदस्य)



जनपद सहारनपुर  
DISTRICT SAHARANPUR

Pre-Monsoon Replenishment Study  
&  
Reserve Estimation Report of  
B.M. Mining Leases - District Saharanpur  
(Study period - Pre-monsoon-2022)



**VOLUME-1**

Prepared by M/s GreenIndia Consulting Pvt. Ltd.

A QCI/NABET Accredited Origination under Mining Sector 1(a) as per MoEF & CC Schedule.

Under Supervision of Sub-Divisional Committee – District Saharanpur

Submitted to Hon'ble District Magistrate, Saharanpur

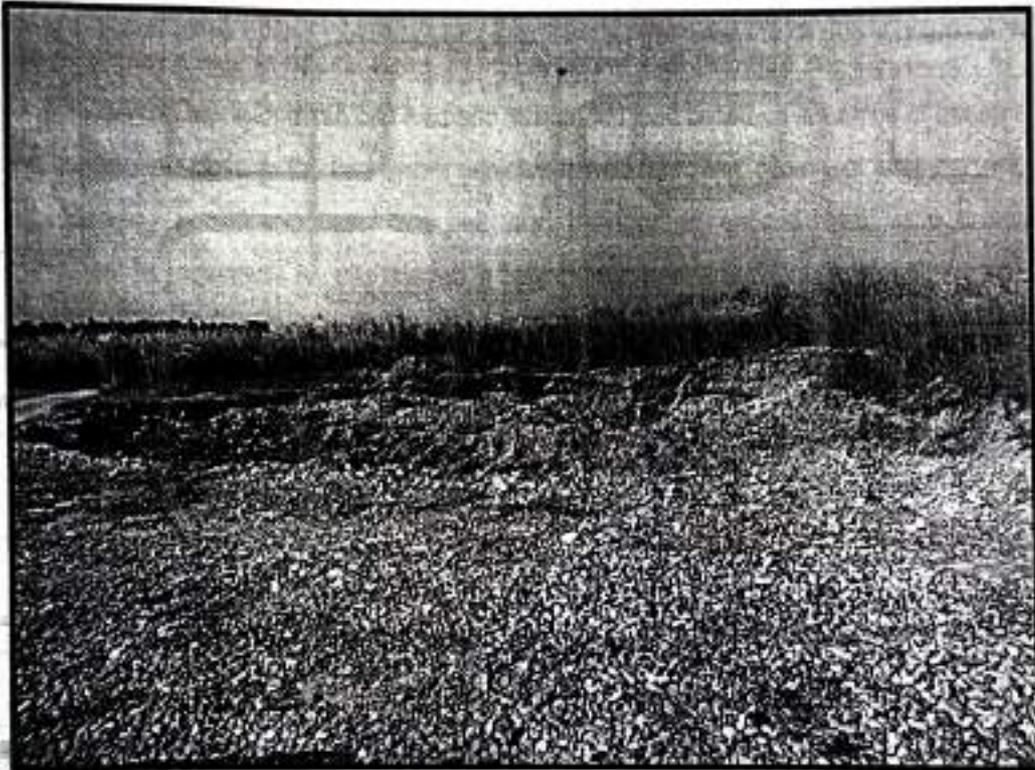


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जनपद सहारनपुर  
DISTRICT SAHARANPUR

Post-Monsoon Replenishment Study  
&  
Reserve Estimation Report of  
R.B.M. Mining Leases - District Saharanpur  
(Study period – Post-monsoon-2022)



## VOLUME-IV

Prepared by M/s Greencindia Consulting Pvt. Ltd.

A QCI/NABET Accredited Origination under Mining Sector 1(a) as per MoEF & CC Schedule.

Under Supervision of Sub-Divisional Committee – District Saharanpur

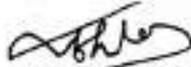
Submitted to Hon'ble District Magistrate, Saharanpur



Handwritten signature and date: 10/11/22

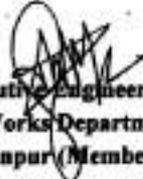
**Pre & Post-Monsoon Replenishment Study  
With  
Reserve Estimation Report of  
R.B.M. / Sand Mining Leases - District Saharanpur  
Study Period - 2023**

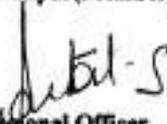


  
Mines Inspector  
Saharanpur (Member)

  
Mines Officer  
Saharanpur (Member)

  
Executive Engineer  
Irrigation Construction Division  
Saharanpur (Member)

  
Executive Engineer  
Public Works Department  
Saharanpur (Member)

  
Regional Officer  
U.P Pollution Control Board  
Saharanpur (Member)

  
Divisional Forest Officer  
Shivalik Forest Division  
Saharanpur (Member)

  
SDO Forest  
Saharanpur (Member)

  
SDM Nakur  
Saharanpur (Member)

  
SDM Behat  
Saharanpur (Member)

  
संयुक्त निदेशक  
वैरी कार्यालय

  
Additional District Magistrate  
(F&R)  
Saharanpur (Chairmen)

**Prepared - Sub-Divisional Committee - District Saharanpur**

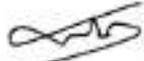
Formed vide. D.M. Office Order dated 05/01/2023 , ref. no. 1617/ख० अनु०/ जिला०सर्वे० रिप०/2021



367

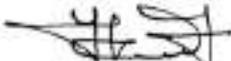
**Pre & Post-Monsoon Replenishment Study**  
**With**  
**Reserve Estimation Report of**  
**R.B.M. / Sand Mining Leases - District Saharanpur**  
**Study Period -2024**



  
**Mines Inspector**  
**Saharanpur (Member)**

  
**Mines Officer**  
**Saharanpur (Member)**

  
**Executive Engineer**  
**Irrigation Construction Division**  
**Saharanpur (Member)**

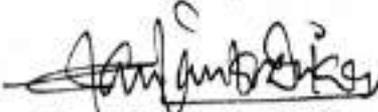
  
**Regional Officer**  
**U.P. Pollution Control Board**  
**Saharanpur (Member)**

  
**SDO Forest**  
**Saharanpur (Member)**  
 8814113

  
**SDM Nakur**  
**Saharanpur (Member)**

  
**DFO**  
**SHIVALIK (Member)**

  
**SDM Behat**  
**Saharanpur (Member)**

  
**Geologist/ Regional Officer**  
**Geology And Mining**  
**Department**  
**Ghaziabad/Saharanpur**

  
**Additional District Magistrate**  
**(F&R)**  
**Saharanpur (Chairman)**

**Prepared by- Sub-Divisional Committee - District Saharanpur**

Formed vide. D.M. Office Order dated 05/01/2023 , ref. no. 1617/ ख० अनु०/ जिला० सर्व० रिप०/2021

प्रेषक,

अपर जिलाधिकारी (वि०/रा०) /  
प्रभारी अधिकारी(खनन)  
सहारनपुर।

सेवा में,

सदस्य सचिव,  
राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, (SEIAA)  
लखनऊ।

पत्र संख्या: 80 / ख०अनु०/पुनः पूर्ति अध्ययन / 2023-24 दिनांक 09 अप्रैल, 2025

विषय: जनपद सहारनपुर में बालू, बजरी, बोल्टर (मिश्रित अवस्था में) उपलब्ध खनन क्षेत्रों की वर्ष 2023-24 में की पुनः पूर्ति अध्ययन (Replenishment Study) के संबंध में।

महोदय,

कृपया अवगत कराना है कि जनपद-सहारनपुर में नदी तल में उपलब्ध बालू, बजरी, बोल्टर (मिश्रित अवस्था में) RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश-2016 और MoEF&CC द्वारा प्रकाशित Enforcement & Monitoring Guideline For Sand Mining-2020 के निर्देशों के अर्न्तगत 22 खनन क्षेत्रों का पुनः पूर्ति अध्ययन (Replenishment Study) गठित तकनीकी समिति वर्ष 2023 हेतु पुनः पूर्ति अध्ययन (Replenishment Study) की रिपोर्ट प्रस्तुत किया गया है। जिसकी प्रति इस पत्र के साथ संलग्न कर सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

  
अपर जिलाधिकारी(वि०/रा०)  
प्रभारी अधिकारी(खनन)  
सहारनपुर।

प्रतिलिपि:-

1. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC), लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, उ० प्र० लखनऊ।

  
अपर जिलाधिकारी(वि०/रा०)  
प्रभारी अधिकारी(खनन)  
सहारनपुर।



प्रेषक,

अपर जिलाधिकारी (वि०/रा०) /  
प्रभारी अधिकारी(खनन)  
सहारनपुर।

सेवा में,

सदस्य सचिव,  
राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, (SEIAA)  
लखनऊ।

पत्र संख्या: **196** /ख०अनु०/पुनः पूर्ति अध्ययन /2023-24 दिनांक: ०९ अप्रैल, 2025

विषय: जनपद सहारनपुर में बालू, बजरी, बोल्टर (मिश्रित अवस्था में) उपलब्ध खनन क्षेत्रों की वर्ष 2024 में की पुनः पूर्ति अध्ययन (Replenishment Study) के संबंध में।

महोदय,

कृपया अवगत कराना है कि जनपद-सहारनपुर में नदी तल में उपलब्ध बालू, बजरी, बोल्टर (मिश्रित अवस्था में) RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश-2016 और MoEF&CC द्वारा प्रकाशित Enforcement & Monitoring Guideline For Sand Mining-2020 के निर्देशों के अर्न्तगत 22 खनन क्षेत्रों का पुनः पूर्ति अध्ययन (Replenishment Study) गठित तकनीकी समिति वर्ष 2024 हेतु पुनः पूर्ति अध्ययन (Replenishment Study) की रिपोर्ट प्रस्तुत किया गया है। जिसकी प्रति इस पत्र के साथ संलग्न कर सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

  
अपर जिलाधिकारी(वि०/रा०)  
प्रभारी अधिकारी(खनन)  
सहारनपुर।

प्रतिलिपि:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, उ० प्र० लखनऊ।
2. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC), लखनऊ।

  
अपर जिलाधिकारी(वि०/रा०)  
प्रभारी अधिकारी(खनन)  
सहारनपुर।



Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****(By Hybrid Mode)**

Original Application No. 403/2022  
(I.A. No. 133/2022, I.A. No. 13/2023 &  
I.A. No. 19/2023)

Daljeet Singh

Applicant

Versus

State of Uttar Pradesh &amp; Ors.

Respondent(s)

Date of hearing: 25.01.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ajit Sharma, Advocate for Applicant

Respondent(s):  
Mr. Mukesh Verma, Advocate for the Mining Department, State of  
UP  
Ms. Priyanka Swami, Advocate for SEIAA, UP**ORDER**

1. Grievance in this application is against submission of District Survey Report dated 03.12.2021 by the District Magistrate, Saharanpur to the Director, Geology and Mines, U.P. Main ground against the said report is that it has been submitted without replenishment study of the river in terms of Enforcement & Monitoring Guidelines for Sand Mining, 2020 [EMSGM, 2020].

2. Vide order dated 30.05.2022, notice was issued and interim injunction was granted against grant of any mining lease before completing replenishment study.

3. Reply has been filed by the Mining Department, U.P to the effect that replenishment study had been conducted prior to the Draft Survey Report for Saharanpur River Bed Mining 2022. The DSR is at draft stage and is yet to be finalized.

4. In view of above, no further order is necessary.

The application is disposed of. All IAs also stand disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 25, 2023  
Original Application No. 403/2022  
(I.A. No. 133/2022, I.A. No. 13/2023 &  
I.A. No. 19/2023)  
AB



जनपद सहारनपुर की विज्ञप्ति संख्या 2912/खनिज/ई-निविदा सह ई-नीलामी/2024-25 दिनांक 28.02.2025 के क्रम में निर्गत आशय पत्र (LOI) जारी किया गया है, का विवरण:-

क्र०सं०	प्रस्तावक का नाम	क्षेत्र का विवरण
1	मैसर्स एरा कण्ट्रोल सिस्टम्स प्रा० लि० पता डी-229, सेक्टर-55 नोएडा, गौतमबुद्धनगर उ०प्र०-201301	नित्यानन्दपुर अह० व सैद मौहम्मदपुर गढ अह० ख०नं० 1 व 1म रकबा 17.700हे०
2	मैसर्स एम० डी० ट्रेडिंग कम्पनी पता पोस्ट गागलहेड़ी भगवानपुर रोड निरीक्षण भवन गगलहेड़ी जनपद सहारनपुर-247669	अलाउद्दीनपुर बांस अहतमाल ख०नं० 1/1 रकबा 9.580हे०
3	मैसर्स खुदरंग डेवेलपर्स प्रा० लि० पता द्वितीय तल सी०-43 सोमबंसी टॉवर विभूति खण्ड गोमतीनगर लखनऊ-226010	अबुतालिबपुर गढ अहतमाल ख०नं० 1 रकबा 37.00हे०
4	मैसर्स कावेरी कन्स्ट्रक्शन एण्ड मिनरल्स पता पी-104, वी०वी०आई०पी० राज नगर एक्सटेन्सन गाजियाबाद उ०प्र०-201017	शेरपुर पेलों 403, 404 / 1, 405, 406 / 1, 416 / 2, 421 / 1, 422 / 2, 423 / 2, 424 / 2, 429 व 431 रकबा 6.475हे०
5	मैसर्स दून माइन्स एण्ड मिनरल्स पता एफ-1/502, उषा कॉलोनी, पैसिफिक गोल्फ स्टेट, देहरादून उत्तराखण्ड-248001	शाहपुर बांस अहतमाल ख०नं० 1/1 रकबा 15.600हे०

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m-c

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ban